## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2612 ANSWERED ON:10.08.2010 FUNDS TO BANNED ORGANISATIONS Ananth Kumar Shri

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of banned organisations in the country;
- (b) whether the Government has received any complaints that banned organisations are receiving financial assistance from abroad;
- (c) if so, the details of such cases including financial assistance received during each of the last three years and the current year, State-wise; and
- (d) the measures taken by the Government to curb and monitor such cases in future?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALY RAMACHANDRAN)

- (a): Under Unlawful Activities (Prevention) Act, 34 terrorist organizations have been banned. Apart from this, the ban order applies also to organizations listed in the Schedule to the UN Prevention and Suppression of Terrorism (Implementation of Security Council Resolution) Order, 2007 made u/s 2 of the United Nations (Security Council) Act, 1947 as amended from time to time.
- (b) & (c): Instances of banned organizations receiving financial assistance from abroad have not come to notice. However, individual terrorists have received funds from abroad, which are monitored and tracked by Security Agencies.
- (d): Suitable amendments have been made, both in the Unlawful Activities Prevention Act (UAPA) and the Prevention of Money Laundering Act (PMLA) to criminalize and tackle terrorist financing. While specific sections have been incorporated in the UAPA to deal with terrorist financing, the amended PMLA has widened the ambit of reporting entities, thereby covering Money Transfer Service Schemes and credit/debit card operators.